

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 1139**  
(TO BE ANSWERED ON THE 31<sup>st</sup> July 2023)

**PONIT-OF-CALL STATUS TO AIRPORTS**

1139. SHRI A. A. RAHIM

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) Government's decision on the application submitted by the Government of Kerala to provide point-of-call status to Kannur International Airport;
- (b) whether there is any policy that Government will not give point-of-call status to greenfield airports;
- (c) the conditions under which the Manohar Parrikar airport got the point-of-call status; and
- (d) whether Government noticed that not allowing point-of-call to airports is leading to an increase in airfare?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

- (a) and (b) International flight operations are governed by bilateral Air Services Agreement (ASA) between India and the respective countries. Currently, due to significant imbalance in the number of points of call in favour of foreign carriers, the Government of India does not grant any non-metro city as a new point of call to any foreign carrier.
- (c) Goa has been given as a point of call to the carriers of certain foreign countries.
- (d) The airfare is market driven and is neither regulated nor established by the Government. Air fares are determined by the airlines based on interplay of market forces. The fares on any route are dependent on many factors which include price of Aviation Turbine Fuel, seasonality, holidays and festivals, competition and other similar factors.

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